

22/12/96

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 167/98

IN
O A No. 436/96

New Delhi: this the 8th December, 1996.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J).

Mrs. Darshna W/o Sh. Mehta Singh,
R/o H-235, J.J. Colony,
Wazirpur,
Delhi

..... applicant

(By Advocate: Shri U. Srivastava)

Versus

1. Shri P. W. Jai Krishan,
Chief Secretary,
Govt. of NCT of Delhi,
5, Shyam Nath Marg,
Delhi- 54.

2. Sh. P. K. Langar,
Director General,
NCC Directorate,
R. K. Puram,
West Block-I V, Delhi-66

..... Respondents

(By Advocate: Shri Vimal Roy, Prox for Shri H. L. Josd)

ORDER

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A).

Heard both sides on C.P. No. 167/98 alleging
contumacious non-implementation of the Tribunal
order dated 1.9.97 in O A No. 436/96 filed by applicant.

2. By the aforesaid order dated 1.9.97 respondents
were directed to

- 1) consider reengaging applicant in preference
to juniors / freshers wherever there was
need for casual labourers;
- 2) scrutinise the relevant records to see
if applicant had worked for more than
240 days in any of the periods claimed
by her and consider granting her
temporary status in terms of the order.

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formulated by GOI vide Memo dated 10.9.93

3. As regards (i) above respondents in their reply affidavit has stated that no person junior to applicant has been engaged by them, and this averment has not been successfully rebutted by applicant. Respondents also state that whenever any casual work shall arise, applicant shall be given preference in her category to others.

4. As regards (ii) above, respondents have stated that upon scrutiny of records it is seen that applicant has not completed 240 days in any particular year, and has not done any work with respondents after 1990. This averment has also not been successfully rebutted by applicant.

5. In the result the C.P is dismissed and notices are discharged.

Lakshmi Smidhe
(MRS. LAKSHMI SWAMINATHAN)
MEMBER(J)

Infra
(S. R. AGIGE)
VICE CHAIRMAN (A)

/ug/